

## Notifications and Orders

**(65) Rates of Land for allotment to Educational Institutions (Schools)** - No. 31/1/100-UTFI(4)-2002/1823. In supersession of Chandigarh Administration, Finance Department notification bearing No. 3 I/I/100-UTFI(4)-2001/9796, dated 20th December, 2001 and in exercise of the powers conferred under Sub Section 2 of Section 3 of the Capital of Punjab (Development and Regulation) Act, 1952, the Administrator, Union Territory, Chandigarh, hereby fixes the land rate for allotment to Educational Institutions (Schools) in the Union Territory, Chandigarh on lease hold basis as under:—

**(A) In Urban Area of U.T., Chandigarh :**

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|--|---------------------------|
| (i) for maximum Floor Area Ratio (F.A.R.) for 0.5  | Rs. 1800 per Square yard. |
| (ii) for Minimum Floor Area Ratio (F.A.R.) of 0.25 | Rs. 900 per Square yard   |

**(B) Out side Urban Grid i.e. re-settlement colonies or in villages :**

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|--|--------------------------|
| (i) for maximum. floor Area Ratio (F.A.R.) for 0.5   | Rs. 1000 per Square yard |
| (ii) for maximum. floor Area Ratio (F.A.R.) for 0.25 | Rs. 500 per Square yard  |

**(C) For Floor Area Ratio lower than 0.05 and above F.A.R of 0.25 the premium shall be charged proportionately.**

In case there is an increase in F.A.R. within 5 years of allotment, proportionate land rate shall be charged at the same rate as the original allotment. If increase in F.A.R. is after 5 years of allotment the proportionate land rate shall be charged as prevalent at that time.

2. The Chandigarh Administration, Finance Department's Notification bearing No. 3219-UTFI(4)-97/5489, dated 6th/7th April, 1998, shall be deemed to have been modified to this extent (Published in *Chd. Administration Gazette (Extra) dated 7.3.2002 at Page 928*).